

IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCH "A", HYDERABAD
(Through Virtual Hearing)

BEFORE Smt. P. MADHAVI DEVI, JUDICIAL MEMBER
AND
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER

ITA No.79/Hyd/2016		
A.Y. 2008-09		
New Narmada Restaurant & Bar, Hyderabad. PAN: AAGFN 4050 R	VS. Q	Income Tax Officer, Ward-7(2), Hyderabad.
(Appellant)		(Respondent)
Assessee by:	None	
Revenue by:	Shri Sunil Kumar Pandey, DR	
Date of hearing:	08/04/2021	
Date of pronouncement:	19/04/2021	

ORDER

PER A. MOHAN ALANKAMONY, A.M:

This appeal is filed by the assessee against the order of the Ld. CIT(A)-3, Hyderabad in appeal No. 575/ITO 7(2)/CIT(A)-3/2014-15, dated 27/10/2015 passed U/s. 143(3) r.w.s 263 and U/s. 250(6) of the Act for the A.Y. 2008-09.

2. At the outset, None appeared before us to represent the assessee's case. From the record, we find that the assessee has filed a letter dated 29/03/2021 wherein it was stated that the assessee desires to withdraw

its appeal as the assessee has opted to avail 'Vivad Se Viswas' scheme. It was further submitted that the assessee had filed Form No.1 & 2 and Form-3 was also issued by the Revenue. It was therefore pleaded, that the appeal of the assessee may be allowed to be withdrawn.

3. The Ld. DR stated that if the assessee desires to opt Vivad-se-Vishwas Scheme, the Department has no objection.

4. Having regard to the facts and circumstances of the case, We are inclined to allow the appeal of the assessee to be withdrawn yielding to the prayer of the assessee that the assessee has preferred to avail the Vivad-se-Vishwas Scheme by filing Forms No.1, 2 and Form-3 was also issued by the Revenue. The Ld. DR has also conceded to the request of the assessee. Accordingly, We hereby dismiss the appeal of the assessee as withdrawn. However, we also make it clear that, if the assessee's case is not accepted in the Vivad-Se-Viswas scheme by the Revenue for whatsoever may be the reason, then the assessee shall be at liberty to file a Miscellaneous Petition before the Tribunal within the time limit prescribed under the Act to reinstate the appeal. It is ordered accordingly.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Pronounced in the open Court on 19th April, 2021.

Sd/-
(Smt. P. MADHAVI DEVI)
JUDICIAL MEMBER

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Hyderabad, Dated: 19th April, 2021.

OKK

Copy to:-

- 1) M/s. New Narmada Restaurant & Bar C/o. A.V. Raghuram, Advocate, 610, Babukhan Estate, Basheerbagh, Hyderabad -1.
- 2) Income tax Officer, Ward-7(2), IT Towers, AC Guards, Hyderabad-4.
- 3) The CIT (A)-3, Hyderabad.
- 4) The Pr. CIT-3, Hyderabad.
- 5) The DR, ITAT, Hyderabad
- 6) Guard File